

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.75572 of 2015

(Arising out of Order-in-Appeal No.68/SH/CE(A)/GHY/2015 dated 29.04.2015 passed by Commissioner (Appeals) of Customs, Central Excise & Service Tax, Guwahati)

M/s Ramthakur Construction

(South Indranagar, Agartala, Tripura (West)-799006)

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Shillong

(Morellow Compound, M.G.Road, Shillong-793001)

Respondent

APPEARANCE :

None for the Appellant

Shri P.K.Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.75866/2024

DATE OF HEARING : 06 .05.2024

DATE OF DECISION : 06.05.2024

Per Ashok Jindal :

The appellant submits that they have obtained SVLDRS Scheme and they do not want to pursue their appeal any more.

2. In view of the above, we dismiss the appeal as not pressed.

(Dictated and pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**

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